

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.230 – IA/1089(AHM)2022  
ITEM No.231 – IA/1095(AHM)2022  
in  
**CP(IB)/30(AHM)2022**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Holzwood Industries Pvt Ltd  
V/s  
Bohra Fashions Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on: 17/04/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Kuldeep Adesara, Adv.  
For the Respondent : Mr. Atul Sharma, Advocate i/b Mr. Shivam D Parikh,

**ORDER**

**IA/1089(AHM)2022 & IA/1095(AHM)2022**

Ld. Counsel for the applicant seeks short adjournment to file withdrawal application.

List for further consideration on 01.05.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**